## WWW.LIVELAW.IN

ITEM NO.37 COURT NO.2 SECTION XII (HEARING THROUGH VIDEO CONFERENCING)

> SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.7649-7654/2021 (Arising out of impugned final judgment and order dated 10-02-2021 in WAMD No.1129/2020, 10-02-2021 in WAMD No.1130/2020, 10-02-2021 in WAMD No.1131/2020, 10-02-2021 in WAMD No.1132/2020, 10-02-2021 in WAMD No.1133/2020, 10-02-2021 in WAMD No.1134/2020 passed by the High Court Of Judicature At Madras At Madurai)

**GOVERNMENT OF INDIA** 

Petitioner(s)

VERSUS

**R. RAVI KUMAR** 

Respondent(s)

Date : 06-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT HON'BLE MR. JUSTICE S. RAVINDRA BHAT HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. R.S. Suri, ASG Mr. Akshay Amritanshu, Adv. Ms. Swati Ghildiyal, Adv. Mr. Rajan Kumar Chourasia, Adv. Mr. Arvind Kumar Sharma, AORFor Respondent(s) Ms. Indira Jaising, Sr. Adv. Mr. Paras Nath Singh, Adv. Ms. Astha Sharma, AOR Mr. Simranjeet Singh Rekhi, Adv.

> UPON hearing the counsel the Court made the following O R D E R

Mr. R.S. Suri, learned Additional Solicitor General appearing for the petitioner prays for and is granted four weeks' time to file the rejoinder affidavit.

List the matter on 22.10.2021.

(MUKESH NASA) COURT MASTER (VIRENDER SINGH) BRANCH OFFICER